

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 742
(To be answered on the 20th July 2017)**

CIVILIAN USE OF UAVS/DRONES

**742. SHRI RAMSINH RATHWA
SHRIMATI SANTOSH AHLAWAT
SHRI SUMEDHANAND SARSWATI**

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to allow civilian use of Unmanned Aerial Vehicles (UAVs)/Drones in the country;
- (b) if so, the details thereof along with the guidelines issued for the purpose;
- (c) whether the Government has assessed the safety and security issues involved before allowing civilian use of drones and if so, the details thereof;
- (d) whether there are no Standards and Recommended Practices (SARPs) for the certification and operation of civil UAVs in the country, if so, the details thereof; and
- (e) whether the Government proposes to make regulations for the use of UAVs in the country and if so, the details thereof and the time by which it is likely to be done?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) & (b) The Directorate General of Civil Aviation (DCCA) has prepared an Air Transport Circular regarding "Guidelines for obtaining Unique Identification Number (UIN) & Operation of Civil Unmanned Aircraft System (UAS) " in consultation with various stakeholders.
 - (c) Pursuant to the discussions held in Ministry of Home Affairs, a committee has been formed by Ministry of Civil Aviation on 11th May, 2017 comprising officers from regulators and security agencies to finalize the regulations on UAS.
 - (d) International Civil Aviation Organization (ICAO) has not issued Standards And Recommended Practices (SARPs) for certification and operation of civil UAS as on date.
 - (e) No firm timelines for regulations for the use of UAS have been fixed.